

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27488 OF 2024

Between:

Veluri Pranavi, D/o Late V Mahesh Naidu, Aged about 19 years, Occ student,. R/o H. No. 1- 6- 49/1, Hanuman Veedi, Kollapur, Mahabub Nagar District, Telangana.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad- 500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota C/NRI Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota C/NRI category for the academic year 2024- 25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota C/NRI Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024- 25, pending disposal of writ petition.

Counsel for the Petitioner : SRI ABDUL KABEER, rep., SRI L.RAM SINGH

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent No.2 : SRI G.RAVI, rep., SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.27488 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel represents
Mr. L.Ram Singh, learned counsel for the petitioner.

Mr. G. Ravi, learned counsel representing
Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji
Narayana Rao University of Health Sciences (hereinafter
referred to as 'the University') representing respondent
No.2.

2. With the consent of the parties, the writ petition is
heard finally.

3. The petitioner in this writ petition has prayed for the
following relief:

“For the reasons stated above, it is prayed that
this Hon'ble Court may be pleased to issue an
appropriate writ, order or direction more particularly one
in the nature of writ of mandamus declaring the action
of the respondents particularly the 2nd respondent in not
considering the petitioner request for exercising web
options for admission into MBBS/BDS course under
Management Quota “C/NRI” category in next phase of
counselling for the academic year 2024-25 as illegal,
arbitrary, unconstitutional and consequently direct the
respondents to consider and permit the petitioner for
exercising web options for admission into MBBS/BDS

course under Management Quota "C/NRI" Category for the academic year 2024-25 in next phase of counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in B-category, she could not upload for C-Category i.e., NRI Category as she could not receive any message from the University. Therefore, she approached respondent No.2 to consider her request under C-Category, but respondent No.2 is not permitting her to seek admission against Management Quota in 'C/NRI' Category seats on the ground that since she could not exercise web option in the 1st phase of counselling, she is not eligible to participate in the 2nd round of counselling. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be

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published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (02) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-V.KAVITHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad- 500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC for Kaloji Nararayana Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.
BSK/BSK



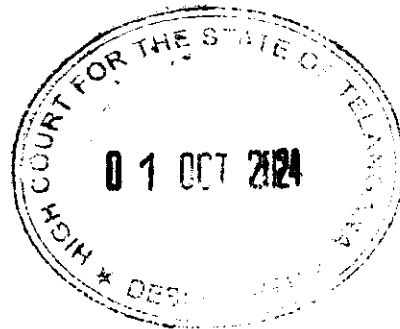
HIGH COURT

DATED:01/10/2024

CC TODAY

ORDER

WP.No.27488 of 2024



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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01/10/24
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